

1	2	3	4	5	6	7
34	Lakshadweep	Civil	91	20	33	78
		Criminal	107	93	122	78
35	Pondicherry	Civil	13449	16280	14525	15204
		Criminal	8845	19971	18974	9842
TOTAL :			26147935	16889951	16548251	26650467

* Information as on 31.12.2007

Information not received

Online facility for speedy disposal of cases

2496 SHRIMATI T. RATNA BAI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is proposing online facility for all the courts to solve the cases quickly;
- (b) if so, the details thereof;
- (c) the present status thereof; and
- (d) the view of State Governments especially from Andhra Pradesh in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) The Government has approved a scheme, the E-Courts Project, at a cost of Rs. 442 crore for computerization of the District and Subordinate Courts in the country and for upgrading the Information and Communication Technology (ICT) infrastructure of the higher courts.

The scheme is being implemented by the National Informatics Centre (NIC). The scheme aims, *inter alia*, to equip the courts with ICT tools to enable them to improve the case management and court administration. The scheme would also provide online availability of information on case status, cause-list etc to the litigants and advocates. It also aims at establishing a National Judicial Data Grid connecting all the courts in India to enable seamless sharing of information across the judicial network.

(c) Phase I of the E-courts project is presently under implementation. Under the project, 13,365 Judicial Officers have so far been provided with laptops, 56720 Judicial Officers and Court staff have been trained in the use of ICT tools and 12599 laser printers have been supplied to the courts. Site preparation work in the court complexes identified by the High Courts is under process for setting up server rooms/service centres. ICT hardware has been delivered to the Supreme Court and 12 High Courts. Local Area Network (LAN) Survey has been completed in High Courts. For supply of technical manpower at District Court, 190 candidates have been trained and deployed across the district courts under 11 High Courts. At High Court and High Court Bench level, 27 candidates have been trained and deployed in 11 High Courts. Internet connectivity has been

provided through Bharat Sanchar Nigam Limited at 486 District Courts and 1272 Taluka Court complexes. In addition, internet connections have also been provided at the home offices of 10744 Judicial Officers. For development of Software Application, the base version of the application has been decided and is now being tested in 8 locations. For site preparation, estimates have been received for approx. 2200 court complexes. An amount of Rs. 38.64 crore has been transferred to States. 499 District Courts complexes have so far reported site preparation work as completed across various High Courts. A grant of Rs.212.95 crore has been provided to NIC for the implementation of the scheme till 31.03.2009.

(d) The above scheme is being implemented in close co-operation with the State Governments and the High Courts including of Andhra Pradesh.

Royalty on Iron-ore

2497.SHRI DHARAM PAL SABHARWAL:

SHRI D. RAJA:

SHRI R. C. SINGH:

Will the Minister of MINES be pleased to state:

(a) whether it is a fact that Government would link the royalty rates levied on extraction of iron-ore to its prevailing market price;

(b) if so, the reasons and the details in this regard;

(c) what would be the royalty rates and whether these rates have been considered by some high-powered group; and

(d) if so, the details thereof?

THE MINISTER OF MINES (SHRI B.K. HANDIQU): (a) to (d) The proposal for revision of rates of royalty is under consideration of the Government.

State of NALCO

2498.SHRI RAMA CHANDRA KHUNTIA: Will the Minister of MINES be pleased to state:

(a) whether the profit of NALCO has gone down;

(b) the net profit of NALCO from 2004 to 2008, year-wise;

(c) what is the total investment in NALCO for modernization and whether it is a fact that the cost of modernization has increased because of delay in work; if so, the details thereof; and

(d) whether it is a fact that there has not been a regular Chairman of NALCO for the last 10 years and if so, the reasons therefor?

THE MINISTER OF MINES (SHRI B.K. HANDIQU): (a) and (b) Year-wise details of net profit of National Aluminium Company Limited (NALCO) for the years from 2004-2008 are given below: